the investigation and as such there is no delay in filing charge sheet as the case is still under investigation.

(b) The evidence collected so far are in safe custody of CBI. Further collection of evidence in this case is still in progress.

(c) The investigation of the case is still going on and it is endeavoured to conclude the investigation expeditiously, however, no specific time for filing the charge sheet can be given at this stage.

Fixing tenure and salary of CIC

2669. SHRI JOSE K. MANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government is considering amendments to the Right to Information (RTI) Act that would allow the Government to prescribe the tenure, salaries, allowances and other terms of services of Central and State Information Commissioners; and

(b) whether Government contends that the RTI being a statutory body, unlike Election Commission (EC) and Supreme Court (SC) which are constitutional, the status and service conditions need to be rationalised accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes. It is proposed to consider enabling provisions under the RTI Act to frame Rules regarding salaries, allowances and conditions of service for these functionaries as there are no such provisions available under the RTI Act presently.

Cadre service allocation to UPSC probationers

2670. DR. SANJAY SINH: Will the PRIME MINISTER be pleased to state:

(a) whether Government proposes for examination based cadre service allocation to UPSC qualified probationers;

(b) if so, whether Government has received any communication from PMO in this regard;

(c) the details of present practice in this regard and of divergent plans proposed; and

(d) how the new system would pay weightage and thus respect position to the top most posts of civil servants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Service allocation to the candidates recommended by the Union Public Service Commission

(UPSC) on the basis of Civil Services Examination is done on the basis of rank in the Civil Services Examination, preference, medical status, eligibility of the candidate and vacancy position in the relevant category. Further, Cadre Allocation to the All India Services (AIS) Officers is done on the basis of rank, preference, and vacancy position in the relevant category as per the Cadre Allocation Policy in vogue.

(d) Does not arise.

Renaming of Planning Commission

2671. SHRI P. L. PUNIA: Will the Minister of PLANNING be pleased to state:

(a) what was the purpose behind changing the name of Planning Commission to NITI Aayog;

(b) the amount allocated to NITI Aayog during the Financial Years 2015-16, 2016-17 and 2017-18; and

(c) how much cost was incurred in changing name?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) It is incorrect to suggest that the transition from Planning Commission to NITI Aayog was merely a name change. The Cabinet Secretariat Resolution No. 511/2/1/2015-Cab., dated 01.01.2015 superseding Resolution No. 1-P (C)/50 dated 15.03.1950 clearly delineates the purposes behind the change.

(b) Amount allocated to NITI Aayog during the Financial Years 2015-16, 2016-17 and 2017-18 are given below:–

Amount Allocated in	₹ (in crores)
FY 2015-16	2211.63*
FY 2016-17	293.14
FY 2017-18	252.52

* The Annual Allocation includes UIDAI (Unique Identification Authority of India) and PFMS (Public Finance Management System).

(c) In view of answer to part (a), question does not arise.

India's position in Global Hunger Index

2672. SHRI RAJKUMAR DHOOT:
SHRI KAPIL SIBAL

Will the Minister of PLANNING be pleased to state:–

(a) whether it is a fact that India's position in Global Hunger Index is getting worse with the passage of time;